## CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

## Petition No. 9/MP/2017

Subject: Petition under Sections 66 and 79 (1) (k) of the Electricity Act for

seeking directions to NLDC to issue REC's to the petitioner in terms of the Renewable Energy Certificate (REC) Mechanism for 21 MW self-

consumption of energy.

Petitioner : Century Textiles and Industries Limited (CTIL).

Respondents : National Load Despatch Centre and Another.

Date of hearing : 16.5.2017

Coram : Shri Gireesh B. Pradhan, Chairperson

Shri A.K. Singhal, Member Shri A.S. Bakshi, Member Dr. M.K. Iyer, Member

Parties present : Shri Hemant Singh, Advocate, CTIL

Shri Nishant Singh, Advocate, CTIL Shri Nimesh Jha, Advocate, CTIL

## Record of Proceedings

Learned counsel for the petitioner submitted that the present petition has been filed seeking directions to NLDC to issue RECs to the petitioner for 21 MW self-consumption of energy generated for the period from March 2016 till date in terms of the Central Electricity Regulatory Commission (Terms and Conditions for Recognition and Issuance of Renewable Energy Certificate for Renewable Energy Generation) Regulations, 2010 and to make the petitioner eligible to participate in the REC Mechanism through its 21 MW TG set along with the ENMAS Chemical Recovery based boiler.

- 2. After hearing the learned counsel for the petitioner, the Commission admitted the petition and directed to issue notice to the respondents.
- 3. The Commission directed the petitioner to serve copy of the petition on the respondents immediately. The respondents were directed to file their replies by 16.6.2017, with an advance copy to the petitioner, who may file its rejoinder, if any, by 13.7.2017. The Commission directed the parties that due date of filing the replies and rejoinder should be strictly complied with. No extension shall be granted on that account.

4. The petition shall be listed for hearing on 27.7.2017.

By order of the Commission

Sd/-(T. Rout) Chief (Legal)